

Central Administrative Tribunal  
Principal Bench: New Delhi

C.P. No. 259/99 In  
OA No. 2278/94

AT

New Delhi this the 12th day of October 1999

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J)  
Hon'ble Mrs Shanta Shastry, Member (A)

Madhukar  
S/o Shri Yudishtra,  
R/o S1, Delhi Admin. Flats,  
Greater Kailash,  
New Delhi.

...Petitioner

(By Advocate: Shri A.K. Behera)

Versus

1. Shri Kamal Pandey,  
Secretary,  
Ministry of Home Affairs,  
Government of India,  
North Block, New Delhi-110001.
2. Shri Omesh Saigal,  
Chief Secretary,  
Govt. of N.C.T. of Delhi,  
Old Secretariat,  
5, Sham Nath Marg,  
Delhi-110054.

...Respondents

(By Advocate: Shri N.S. Mehta)

ORDER (Oral)

By Reddy, J.:-

Shri N.S. Mehta undertakes to file his vakalathama on behalf of the respondent No.1 today itself. He submits that the order out of which the CP arises has been complied with. Learned counsel for applicant submits that the respondent No. 1 who is the Union of India has complied with the order, revoking suspension of the applicant and reinstating him in service forthwith. Hence it is stated by learned counsel that the order has been complied with by the 1st respondents but he submits that the 2nd respondent has to take him in service in accordance with this order. The

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applicant is an employee of Central Government belonging to DANICS, the second respondent has to take him in service in accordance with this order.

2. In the circumstances, we are of the view that the order of the Tribunal has been fully complied with. C.P. is, therefore, closed.

L.P.

(Mrs. Shanta Shastri)  
Member (A)

Unfiled

(V. Rajagopala Reddy)  
Vice-Chairman (J)

CC.